

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE FOURTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT PETITION NO: 10027 OF 2025

Between:

M/s. Kaveri Enterprise, Ground floor, Shop No. 164, Madhav Complex, King Koti Road, Ram Koti, Hyderabad, Telangana, 500001 Represented By its Proprietor, Mr. Chaman Lal, aged about 65 years, S/o. Mohan Lal, having temporary residence at Ground floor, 99, Krishna villa, Jambaug 7th Street, Osmangunj, Hyderabad, Telangana- 500012

...PETITIONER

AND

1. The Deputy State Tax Officer, Sultan Bazar Circle, Abids Division, 5-4-435, Old Kakatiya Hotel Building, 3rd Floor, Nampally, Hyderabad- 500 001
2. State of Telangana, Represented by its Principal Secretary to Government, Revenue Department (Commercial Tax), Secretariat Complex, Hyderabad, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring the impugned notice in Form GST REG 17 ref no ZA360325040927E dated 15.03.2025 as being void, arbitrary, illegal, without authority of law and without jurisdiction, violative of the Principles of Natural Justice apart from being violative of Articles 14, 19(1)(g), 21 and 265 of the Constitution of India, and to consequently set aside the impugned notice by restoring the GST registration of the Petitioner and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the Operation of impugned notice in Form GST REG 17 ref no ZA360325040927E dated 15.03.2025 in the interest of Justice and equity as otherwise, the Petitioner will be put to irreparable loss and hardship.

Counsel for the Petitioner: SRI. V. VEERESHAM

Counsel for the Respondents: SRI SWAROOP OORILLA Special Govt Pleader for State Tax

The Court made the following: ORDER

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA**

W.P.No.10027 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri V. Veeresham, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent, finally heard.

3. The singular grievance put forth by the petitioner is that, along with the show cause notice dated 15.03.2025 (Annexure-P1), supportive documents were not supplied to it.

4. As agreed, we deem it proper to dispose of this Writ Petition by permitting the petitioner to file an application within seven working days from today requesting the Proper Officer to supply the supportive documents mentioned in the show cause notice dated 15.03.2025 forthwith. In that event, if the documents were not supplied, same shall be supplied to the petitioner within seven working days

therefrom. If the attached documents have already been supplied to the petitioner, along with the said notice, the proof thereof be provided to the petitioner by the Department. The petitioner may file its reply within two weeks after receiving the attached documents/proof. After receiving the reply of the petitioner to the said notice, the Proper Officer shall take a decision in accordance with law. The outcome of the decision be communicated to the petitioner.

5. Accordingly, this Writ Petition is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-P. CH. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary to Government, Revenue Department (Commercial Tax), Secretariat Complex, Hyderabad, Telangana
2. One CC to SRI. V. VEERESHAM Advocate [OPUC]
3. Two CCs to GP for STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies

KKS
LS

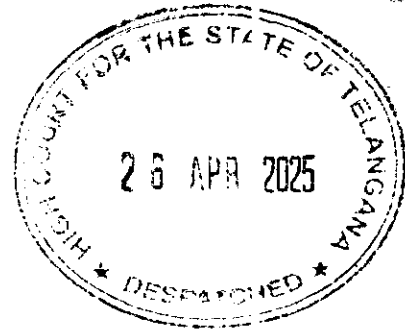
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HIGH COURT

DATED:04/04/2025

ORDER

WP.No.10027 of 2025



**DISPOSING THE WRIT PETITION
WITHOUT COSTS**

⑦ PA
16/4/25